

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-25/2003/103/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri B.K. Chetri,
District and Sessions Judge,
Dibrugarh, Assam.

Dated Guwahati the th 10 February, 2021.

Sub: **Casual leave and Restricted holiday.**

Ref:- Your letter No.DJD/792/2021 Dated the 5th February, 2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 15.02.2021 and restricted holiday on 17.02.2021, along with station leave permission, with the official vehicle, at your own cost, from the afternoon of 12.02.2021, after Court hours, till the evening of 17.02.2021.

Further, the Addl. District & Sessions Judge, Dibrugarh and in his absence, the Civil Judge cum Assistant Sessions Judge, Dibrugarh and in her absence the Chief Judicial Magistrate, Dibrugarh and in his absence the Judicial officer in charge of the Chief Judicial Magistrate, Dibrugarh shall remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-25/2003/1032/A, dated 10.2.2021

Copy to:

1. The Project Manager, Gauhati High Court.

sd/-
JT.REGISTRAR (VIGILANCE)
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